



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. .... 546 of 2002

Applicant(s) ... Suresh Kumar Pradhan .... Respondent(s) ... Union of India

Advocate for Applicant(s) M. A. K. Hota .... Advocate for Respondent(s) ....

D. Ray

For the purpose of this Order, the following facts are found to be true:

1. The application is filed under section 10(1)(a) of the C.A.T. Act, 1986.

2. The application is filed for the purpose of challenging the decision of the Central Government.

3. The application is filed for the purpose of challenging the decision of the Central Government.

4. The application is filed for the purpose of challenging the decision of the Central Government.

5. The application is filed for the purpose of challenging the decision of the Central Government.

6. The application is filed for the purpose of challenging the decision of the Central Government.

7. The application is filed for the purpose of challenging the decision of the Central Government.

8. The application is filed for the purpose of challenging the decision of the Central Government.

9. The application is filed for the purpose of challenging the decision of the Central Government.

### NOTES OF THE REGISTRY

~~I.P.O/R.D. for Rs.50/- filed  
For Registration please.~~

26.6.02  
DR  
26/6/02  
For Admin. S. Ch.  
Dever.

DR  
26/6/02  
For Admin. S. Ch.  
Dever.

### ORDERS OF THE TRIBUNAL

#### REGISTER

Order No.01 Date: 27.06.2002

Heard the Advocate for the Applicant and Mr. D.N.Mishra, learned Standing Counsel for the Railways. In this case, the Applicant has raised a claim that lands recorded in the name of his joint family were acquired for construction of Talcher-Sambalpur Railway Link project and that he has made a representation under Annexure-6 dated 09.10.2001.

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for an employment in Group 'C' or 'D' post. It is the case of the Applicant that the said representation has not yet received due consideration of the authorities/Respondents.

In the aforesaid premises, this Original Application is disposed-of with direction to the Respondents to consider the grievances of the Applicant, as raised under Annexure-6 dated 09.10.2001, and, while doing so, the Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief to the Applicant as due and admissible under the relevant rules governing the field.

(as far as regards the file).

5/7/02

Copy of order dt. 27/6/02 and a/c. copy issued to all the despts. by Regd. 1B-D. Posts.

The same copy of order issued to the counsel for both sides.

Paribh  
S.O.

16/7/02

Send copies of this order, along with copies of this Original Application, to the Respondents at the cost of the Applicant. The Applicant/Advocate for the Applicant should file required postages for transmission of the copies of this order and Original Application (by Regd.post with A.D.) by 5th of July, 2002. Upon furnishing the required postages; free copies of this order be given to the Advocate for the Applicant and learned Standing Counsel for the Railways.

Chand 27/6/2002  
MEMBER (JUDICIAL)